

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 639/2022

**In the matter of:**

Pritipal Sharma ...Applicant

Versus

Govt. of NCT of Delhi & Others ...Respondents

**With**

O.A. No. 33/2022

Ganesh Prasad ...Applicant

Versus

Government of NCT of Delhi & Ors. ...Respondents

**NDOH: 21.03.2025**

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Filed by

  
(Satender Kumar)

Sr. Env. Engineer, DPCC

Dated: 18<sup>th</sup> March, 2025  
Place: Delhi

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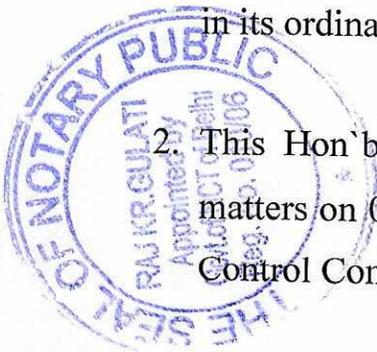
Government of NCT of Delhi & Ors. ...Respondents

**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION  
CONTROL COMMITTEE WITH RESPECT TO THE ORDER  
DATED 08.01.2025.**

I, Satender Kumar, Sr. Environmental Engineer, Delhi Pollution Control Committee, 3<sup>rd</sup> Floor, Block-B, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and is conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.

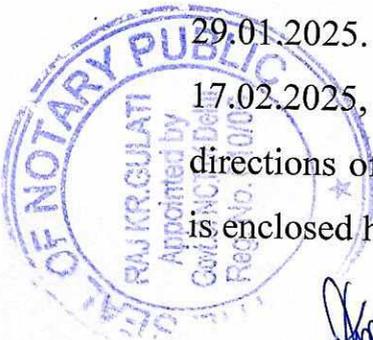
2. This Hon'ble Tribunal passed detailed order in the above mentioned matters on 08.01.2025 and following is the direction qua Delhi Pollution Control Committee in the order:



*[Handwritten Signature]*

“.....31. The Member Secretary, DPCC is directed to initiate appropriate proceedings against said Rinku Singh for imposition and recovery of environmental compensation for installation and operation of illegal borewell and file report regarding imposition of environmental compensation and recovery thereof from Rinku Singh ....”.

3. That, for imposition of Environmental Compensation on Sh. Rinku, a Show Cause Notice was issued vide letter dated 05.02.2024 for Rs 9,46,080/-. Copy of this SCN was pasted on the main gate of the premises. Copy of the SCN dated 05.02.2024 is enclosed herewith as **ANNEXURE-1**.
4. That, no reply has been received by DPCC. Therefore, DPCC has confirmed and issued an order levying of Environmental Compensation of Rs. 9,46,080/- vide letter dated 09.04.2024. Copy of the order dated 09.04.2024 is enclosed herewith as **ANNEXURE-2**.
5. That, on non-receipt of the EC imposed, DPCC issued recovery letter to SDM(Mehrauli) vide letter dated 06.12.2024 and requested to take action for recovery of imposed Environmental Compensation of Rs. 9,46,080/-. Copy of the recovery letter dated 06.12.2024 issued to SDM (Mehrauli) is enclosed herewith as **ANNEXURE-3**.
6. That in compliance to the order of this Hon'ble Tribunal dated 08.01.2025, DPCC issued letter to the Divisional Commissioner and the CEO, DJB to take action immediately and send ATR to DPCC on 29.01.2025. Email were sent to the said agencies on 29.01.2025, 17.02.2025, 21.02.2025 and 11.03.2025 urging them to comply with the directions of this Hon'ble Tribunal. Copy of the letter dated 29.01.2025 is enclosed herewith as **ANNEXURE-4**.



*[Handwritten Signature]*

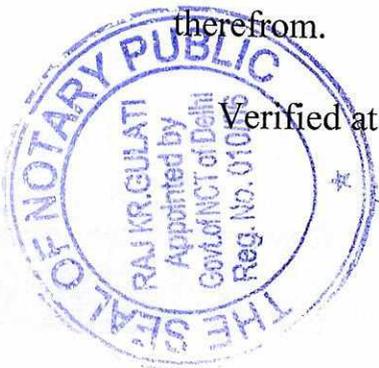
7. That, in reference to the minutes of the meeting dated 17.12.2024 taken by Chief Secretary-Delhi, it was decided that to transfer the amount of Environmental Compensation realised so far on illegal ground water extraction {(around 79 Lakhs) and 25% of Environmental Compensation lying with DPCC unutilized in General Head} to the Divisional Commissioner for expeditious utilization on restoration of water bodies. Accordingly, DPCC has released Rs. 19,62,95,000/- (Rupees Nineteen Crore Sixty-Two Lakh and Ninety Five Thousand only) to the Divisional Commissioner- Govt. of NCT of Delhi vide letter dated 25.02.2025 and also shared the CPCB guidelines on restoration of water bodies.
8. That, SDM(Mehrauli) issued and served the notice to Sh. Rinku R/o N-9 Phase Aya Nagar, South Delhi-110047 and H.No. GQ-2035, and directed to deposit EC of Rs. 9,46,080/- within 7 days. Copy of the notice issued and served by SDM(Mehrauli) on 07.03.2025 is enclosed herewith as **ANNEXURE-5.**
9. That, the present action taken report may kindly be taken on record.

*[Signature]*  
**DEPONENT**

**VERIFICATION**

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this 18<sup>th</sup> day of March, 2025.



**ATTESTED**

*[Signature]*  
 NOTARY PUBLIC  
 GOVT OF NCT OF DELHI

18 MAR 2025

*[Signature]*  
**DEPONENT**



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)  
4<sup>th</sup> & 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHIMERE GATE, DELHI-6

By Speed Post

F.No.DPCC/CMC-II/NGT/O.A.639/2022/24  
visit us at : <http://dpcc.delhi.govt.nic.in>

Dated: 05.02.2024

To,

The Proprietor,  
House no. G1-2035,  
Opposite side of street in front of House No. G1-2038,  
Aya Nagar, Delhi- 110047.

**Subject: - Notice for levying of Environmental Compensation in compliance of Hon'ble NGT case O.A. No. 639/2022 titled "Pritpal Sharma Vs GNCTD".**

In compliance of the orders of Hon'ble National Green Tribunal in O.A. No. 639/2022, the illegal bore well situated in your premises had been sealed by the concerned SDM on 03.02.2023. In its subsequent order dated 24.07.2023, Hon'ble NGT has directed to calculate Environmental Compensation in this case for illegal extraction of ground water.

In order to calculate the Environmental Compensation, a letter by this office was issued to you at the address on 25.08.2023 for providing the details of the bore well installed by you within 10 days. In the letter, it was also mentioned that in view of no response from your side, DPCC shall take decision at its own level. A copy of the same was also pasted on the main door of your premises on the same day.

As no response was received from your side, DPCC calculated the amount of EC, based on CPCB formula as Rs. 9,46,080/- (Rupees Nine lacs forty six thousand and eighty only). The notice mentioning the amount of EC and the basis on which it was calculated was issued to you on 04/09/2023 with a copy pasted on the main gate of your unit.

Both the above notices were issued in the name of Sh. Rinku as proprietor, based on the information by the complainant. However, as one Sh. Rinku has objected to being the proprietor of this unit, this notice is being again issued as well as pasted.

By way of this notice, you are hereby given an opportunity to submit your reply as to why the aforesaid proposed Environmental Damages should not be confirmed. Your reply should reach this office within 07 days from date of service of this notice, failing which it shall be assumed that you have nothing to say in this regard and the Environmental Damages @ Rs. 9,46,080/- (Rupees Nine lacs forty six thousand and eighty only) shall be confirmed.

This is being issued as per the decision taken by the Competent Authority in Delhi Pollution Control Committee.

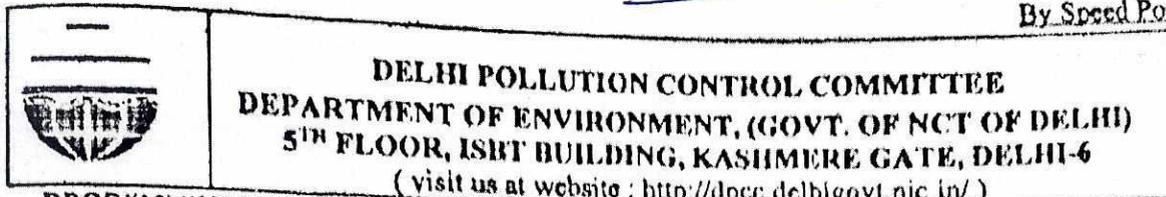
Ajeeta  
Dayal  
Agrawal  
(Ajeeta Dayal Agrawal)  
Incharge (CMC-II)

Digitally signed  
by Ajeeta Dayal  
Agrawal  
Date: 2024.02.05  
18:50:15 +05'30'

1017  
17/04/2024

By Speed Post

5



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)  
5<sup>TH</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6

(visit us at website : <http://dpcc.delhi.govt.nic.in/>.)

DPCC/(10)/(10)/(87)/Leg-22/201-203

Date: 09 April 2024

**Sub: Order for levy of Environmental Damage Compensation for illegal extraction of ground water in compliance of Hon'ble NGT case O.A. No. 639/2022 in "Prithpal Sharma Vs Govt. of NCT of Delhi & Ors".**

Whereas, in compliance of the orders of Hon'ble National Green Tribunal in O.A. No. 639/2022, the illegal bore well situated in your premises was sealed by the concerned SDM on 03.02.2023. Vide order dated 24.07.2023, Hon'ble NGT directed DPCC to calculate Environmental Compensation on account of illegal extraction of ground water.

And whereas, in order to calculate the Environmental Compensation, a letter by this office was issued to you on 25.08.2023 seeking the details of the bore well installed by you. A copy of the same was also pasted on the main door of your premises on the same day.

And whereas, as no response regarding the details of borewell was received from your side, DPCC calculated the amount of EC, based on CPCB formula as Rs. 9,46,080/- (Rupees Nine lacs forty six thousand and eighty only) based on the data provided by the Delhi Jal Board, The notice mentioning the amount of EC and the basis on which it was calculated was issued to you on 11/09/2023 with a copy pasted on the main gate of your unit.

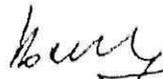
And whereas, a representation dated 11.09.2023 was submitted by Rinku S/o Shri Suresh R/o B-9, Phase-II, Aya Nagar, wherein Rinku had requested to withdraw notice and objected to being the proprietor of this unit. And the same was examined and considered.

And whereas, Notice dated 05.02.2024 proposing an Environmental Damage Compensation of Rs. 9,46,080/- (Rupees Nine lacs forty six thousand and eighty only) was delivered/pasted on the gate of the property.

And whereas, you have not submitted any reply to the Show Cause Notice issued dated 05.02.2024. Keeping this in view, the competent authority in DPCC has decided to impose interim Environmental Damage compensation of Rs. 9,46,080/- (Rupees Nine lacs forty six thousand and eighty only).

Now, therefore you are hereby directed to deposit an amount of Rs. 9,46,080/- (Rupees Nine lacs forty six thousand and eighty only) as Environmental Compensation as per "Polluter Pays" Principle in view of the illegal extraction of ground water in the form of Banker's cheque/Demand Draft or through RTGS/online system in Account No. 40071442347 (IFSC Code: SBIN0005715) (Bank & Branch: State Bank of India, Kashmere Gate, Delhi-110006) in favour of Delhi Pollution Control Committee or DPCC within 07 days.

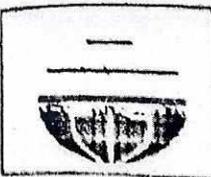
This issues with the approval of the Chairman, DPCC.

  
Incharge, CMC-II

The Proprietor,  
House No. G1-2035,  
Opp side of street in front of House No. G1-2038,  
Aya Nagar,  
Delhi- 110047.

1. Copy to: Sh. Rinku S/o Shri Suresh, R/O B-9, Phase-II, Aya Nagar, New Delhi-110047 for necessary payment of EC.

2. DM (South), M.B. Road, Saket New Delhi -110068



**1018**

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**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)**  
**4<sup>th</sup> & 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6**  
visit us at : <http://dpcc.delhigovt.nic.in>

File No.: DPCC/(10)/(10)/(87)/L.eg-22/4390-4392

Dated: 06/12/2024

To,

The Sub-Divisional Magistrate (Mehrauli)  
Office of the SDM (Mehrauli),  
Old Tehsil Building, Mehrauli,  
New Delhi-110030

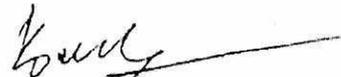
Annexure-3

**Subject- Recovery of Environmental Damage Compensation of Rupees 9,46,080/- (Rupees Nine lacs forty six thousand and eighty only) imposed by DPCC-reg**

Whereas, Occupier of House No.G1-2035, Opp side of street in front of House No.G1-2038, Aya Nagar, Delhi-110047 (herein after referred as addressee) was found carrying out unauthorized extraction of ground water through borewell without permission from the Competent Authority.

And whereas, an Environmental Damage Compensation of Rs. 9,46,080/- (Rupees Nine lacs forty six thousand and eighty only) was imposed on the addressee violator by the DPCC and 07 days' time was given to "the Addressee unit" for the deposition of the said amount. However, the said amount of Rs. 9,46,080/- (Rupees Nine lacs forty six thousand and eighty only) has not been deposited by the addressee unit so far.

Now therefore, in view of above, you are requested to take appropriate action for Recovery of Rs. 9,46,080/- (Rupees Nine lacs forty six thousand and eighty only) from House No.G1-2035, Opp side of street in front of the Occupier of House No.G1-2038, Aya Nagar, Delhi-110047 (Wherein after referred as addressee) and the same may be remitted to DPCC. Copy of the order imposing EC is enclosed herewith for your ready reference.

  
Incharge, CMC-II

**Enclosure: - Copy of EC direction dated 09.04.2024**

Copy to:

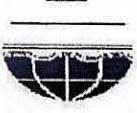
1. DM (South Delhi) M.B. Road, Saket, New Delhi-110068.
2. Master File CMC-II.

1019

Annexure-4

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By Speed Post

	<b>DELHI POLLUTION CONTROL COMMITTEE</b> DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3 <sup>th</sup> FLOOR, DMRC BUILDING, SHASTRI PARK, DELHI-53 visit us at : <a href="http://dpcc.delhigovt.nic.in">http://dpcc.delhigovt.nic.in</a>	 <b>LIFE</b> Lifestyle For Environment
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F.No.DPCC/CFC-III/Pritipal/GW/ 3537-38

Dated: 29-01-2025

To

1. The Divisional Commissioner,  
5. Sham Nath Marg, Prema Kunj,  
Civil Lines, New Delhi-110054
2. The Chief Executive Officer,  
Delhi Jal Board, (HQ)  
Varunalaya Phase-II, Jhandewalan, Karol Bagh,  
New Delhi-110005

Sub: Compliance of Hon'ble NGT order dated 08.01.2025

Sir,

This has reference to the Hon'ble NGT order dated 08.01.2025 (copy enclosed) wherein compliance report in respect of the following decisions have been asked for:

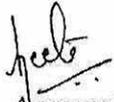
*"The CEO, DJB and all the Deputy Commissioners(Revenue)/ District Magistrate in NCT of Delhi are directed to file further compliance report as directed by this tribunal vide order dated 28.08.2024 with all the relevant details atleast 3 days before the date of hearing is fixed."*

It is therefore requested to direct the concerned officer for taking necessary action immediately and file Action Taken Report with a copy to DPCC within 15 days so that the same may be apprised to Hon'ble National Green Tribunal.

It may be treated as MOST URGENT.

Yours sincerely

Encl: as above

  
(Ajeeta D. Agrawal)  
Addl. Director, DPCC

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Anexure-5



IN THE COURT OF SUB-DIVISIONAL MAGISTRATE (MEHRAULI)  
OLD TEHSIL BUILDING, MEHRAULI, NEW DELHI-110030.

No. F.3(748)/SDM(M)/Rec/2025/ 2020-22

Dated: 07.03.25

NOTICE FOR RECOVERY

To,

Sh. Rinku  
R/o B-9, Phase-2 Aya Nagar,  
South Delhi, Delhi-110047  
And  
H.No. G1-2035,  
Opp side of street in front of the Occupier of  
House No. G1-2038, Aya Nagar,  
Delhi-110047

A notice for recovery has been received from Incharge, CMC-II, Delhi pollution control Committee Department of Environment, Govt. of NCT of Delhi regarding recovery of amount **Rs. 9,46,080/-** from "Sh. Rinku R/o B-9, Phase-2 Aya Nagar, South Delhi, Delhi-110047 and Occupier of H.No. G1-2035, Opp side of street in front of the Occupier of House No. G1-2038, Aya Nagar, Delhi-110047.

Whereas, in compliance to the directions of Hon'ble NGT dated 28.08.2024, a joint survey was conducted on 13.12.2024 by officers of Revenue Department along with officers of BDO, DPCC and Forest Department wherein it is found that you were running an illegal borewell.

Further, in pursuance of directions of Hon'ble NGT Court dated 08.01.2025, wherein you are directed to deposit an amount of **9,46,080/-** which is mentioned in the DPCC letter dated 06.12.2024(copy enclosed).

You are hereby directed to deposit above mentioned dues within 07 days on receipt of this notice failing which further action for the realization of the dues will be taken against you.

M. Mahina  
07.03.2025  
S.D.M./R.A.



B171, Aya Nagar Extn, Aya Nagar Phase 1, Aya Nagar, New Delhi, Delhi  
110047, India

Latitude 28.479505000000003° Longitude 77.132763333333333°  
Local 03:42:55 PM Altitude 272 meters  
GMT 10:12:55 AM Friday, 07.03.2025

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(9)

The bailiff/authorized official are hereby directed to paste this notice on the door of aforesaid defaulter If he refuses to receive this notice. Moreover, in case, the defaulter objects to pasting of this notice on his house/office door, he will be punished accordingly to the law.

M. Mahima  
07.03.2025

SUB DIVISIONAL MAGISTRATE (Mehrauli)  
RECOVERY OFFICER-I



Through Halqa Patwari/ Speed Post/ Bailiff/Concerned SHO (Police Station)  
(With the direction to submit the report within a period of three days)



B171, Aya Nagar Extn, Aya Nagar Phase 1, Aya Nagar, New Delhi, Delhi  
110047, India

Latitude  
28.479496666666666°

Longitude  
77.132748333333334°

Local 03:43:00 PM  
GMT 10:13:00 AM

Altitude 272 meters  
Friday, 07.03.2025



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)  
4<sup>th</sup> & 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6  
visit us at : <http://dpcc.delhigovt.nic.in>

Scanned with OKEN Scanner

File No.: DPCC/(10)/(10)/(87)/Leg-22/439a-439b2

Dated: 06/12/2024

To,

The Sub-Divisional Magistrate (Mehrauli)  
Office of the SDM (Mehrauli),  
Old Tehsil Building, Mehrauli,  
New Delhi-110030

Subject- Recovery of Environmental Damage Compensation of Rupees 9,46,080/-  
(Rupees Nine lacs forty six thousand and eighty only) imposed by DPCC-reg

Whereas, Occupier of House No.GI-2035, Opp side of street in front of House No.GI-2038, Aya Nagar, Delhi-110047 (herein after referred as addressee) was found carrying out unauthorized extraction of ground water through borewell without permission from the Competent Authority.

And whereas, an Environmental Damage Compensation of Rs. 9,46,080/- (Rupees Nine lacs forty six thousand and eighty only) was imposed on the addressee violator by the DPCC and 07 days' time was given to "the Addressee unit" for the deposition of the said amount. However, the said amount of Rs. 9,46,080/- (Rupees Nine lacs forty six thousand and eighty only) has not been deposited by the addressee unit so far.

Now therefore, in view of above, you are requested to take appropriate action for Recovery of Rs. 9,46,080/- (Rupees Nine lacs forty six thousand and eighty only) from House No.GI-2035, Opp side of street in front of the Occupier of House No.GI-2038, Aya Nagar, Delhi-110047 (Wherein after referred as addressee) and the same may be remitted to DPCC. Copy of the order imposing EC is enclosed herewith for your ready reference.

*[Signature]*  
Incharge, CMC-II

Enclosure: - Copy of EC direction dated 09.04.2024

Copy to:

1. DM (South Delhi) M.D. Road, Suket, New Delhi-110068.
2. Master File CMC-II.



B-17a CHOUDHRY AMICHAND COLONY, PHASE-2 AYANAGAR, Aya  
Nagar Extn, Aya Nagar Phase 1, Aya Nagar, New Delhi, Delhi 110047,  
India

Latitude  
28.47968°

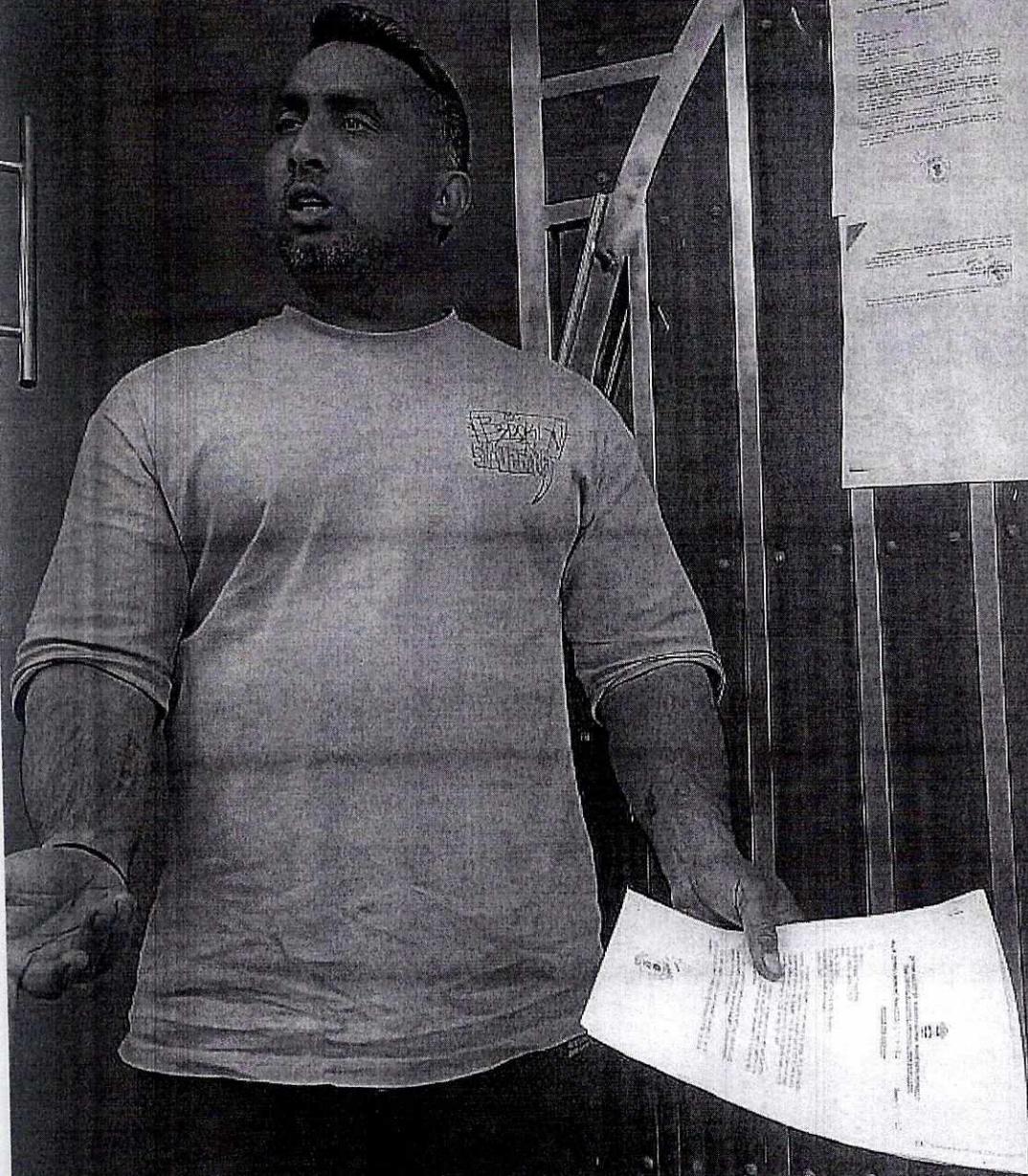
Local 03:43:06 PM  
GMT 10:13:06 AM

Longitude  
77.132705°

Altitude 272 meters  
Friday, 07.03.2025

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W



 **GPS Map**  
Camera Lite

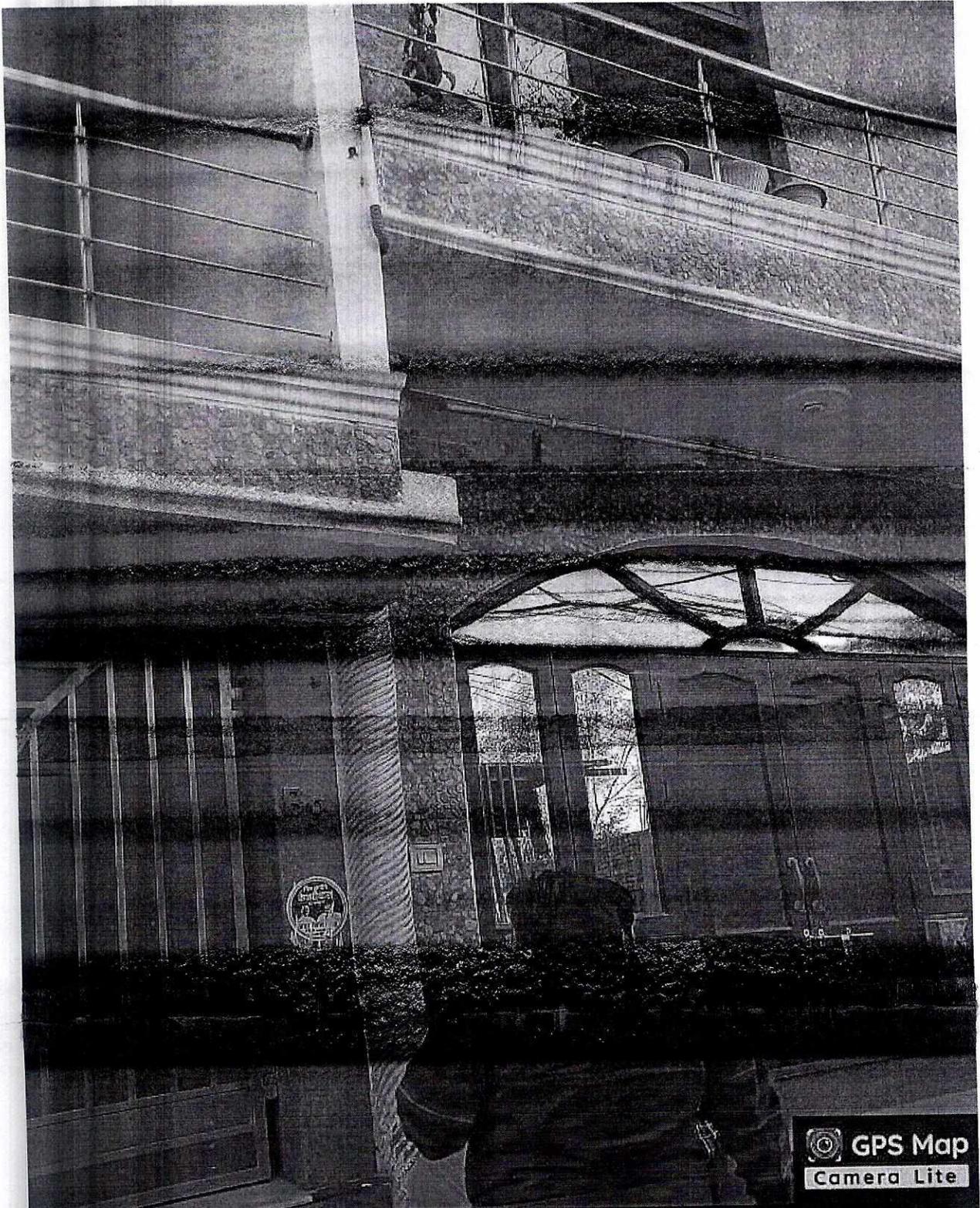
B171, Aya Nagar Extn, Aya Nagar Phase 1, Aya Nagar, New Delhi, Delhi  
110047, India

Latitude  
28.4795222°

Longitude  
77.1327276°

Local 03:42:08 PM  
GMT 10:12:08 AM

Altitude 272 meters  
Friday, 07.03.2025



B171, Aya Nagar Extn, Aya Nagar Phase 1, Aya Nagar, New Delhi, Delhi  
110047, India

Latitude  
28.479550000000003°

Longitude  
77.132705°

Local 03:39:50 PM  
GMT 10:09:50 AM

Altitude 272 meters  
Friday, 07.03.2025